

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.109  
**C.P. (IB)/137(AHM)2024**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

M/S Shree Krishna Construction  
Vs  
AJAY PROTECH PRIVATE LIMITED

.....Applicant

.....Respondent

**Order delivered on 01/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : None.  
For the Respondent :

**ORDER**

This application was last listed on 05.04.2024. The said order records that none appeared on behalf of the applicant. The matter was called repeatedly today. Again, none appears on behalf of the applicant. It seems the applicant has lost interest in this application.

Accordingly, **C.P. (IB)/137(AHM)2024** is hereby dismissed in default.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**